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LOK SABHA

Tuesday, 24th April, 1956.

The Lok Sabha met at Half Past Ten
of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

11-30 A.M.

ARREST OF A MEMBER

Mr. Speaker: I have to inform the House that I have received the following telegram dated the 23rd April, 1956 from the Commissioner of Police, Calcutta:

"I have the honour to inform you that Shri Tushar Chatterjea, M.P., has been arrested today, the twenty-third April, at seventeen-thirty hours, along with others in Calcutta in connection with anti-merger demonstration. He is in custody."

PAPER LAID ON THE TABLE

FINAL ORDER NO. 31 UNDER DELIMITATION COMMISSION ACT

The Minister of Legal Affairs (Shri Pataskar): I beg to lay on the Table, under sub-section (3) of section 9A of the Delimitation Commission Act, 1952 as inserted by the Delimitation Commission (Amendment) Act, 1954, a copy of the Final Order No. 31, published in the Election Commission India, Notification No. S.R.O. 323, dated the 14th February, 1956. [Placed in Library. See No. S—138/56.]

Shri Rishang Keishing (Outer Manipur—Reserved—Sch. Tribes): I have given notice of an adjournment motion.
1—95 L. S.

Mr. Speaker: I have just seen it. Enquiry is being made and I will inform the hon. Member, if I give my consent.

STATES REORGANISATION
BILL—Contd.

Mr. Speaker: The House will now proceed with the further consideration of the motion moved by Pandit Govind Ballabh Pant on the 23rd April, 1956 asking for reference of the States Reorganisation Bill to a Joint Committee of both Houses.

Shri S. S. More (Sholapur): Before we proceed further, I would like to make one submission. I made a request to you yesterday and you were pleased to reserve your ruling on the point of order.

Mr. Speaker: I will give it tomorrow.

Shri S. S. More: In order to appreciate the points, will it be possible for you to follow the instance of the late Speaker in Laik Ali's case regarding the explanation of the point of order, so that. . . .

Mr. Speaker: I do not follow.

Shri S. S. More: My submission is that if the matter is allowed to be discussed for about half an hour, all the relevant points from both sides of the House will be brought to your notice, so that you may give your ruling. In the case of Mir Laik Ali's escape from Hyderabad, the late Speaker followed this procedure and extensive hearing was given to both sides of the House.

Mr. Speaker: I shall go through all the suggestions made by the hon. Member yesterday with respect to this matter and if I find any further elucidation is necessary, I shall certainly place it before the House before I come to a conclusion.

Shri Kamath (Hoshangabad): I would like to bring it to your notice that when this important Bill is being considered